

ITEM NO.5

COURT NO.5

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16643/2014

(Arising out of impugned final judgment and order dated 22/01/2014 in TTR No. 1326/2003 passed by the High Court of Judicature at Allahabad)

BSNL

Petitioner(s)

VERSUS

COMMNR.TRADE TAX U.P.

Respondent(s)

(with interim relief and office report)

Date : 20/03/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Rajiv Tyagi, Adv.
Mr. Ajay Kumar, Adv.
Mr. Divakar Kumar, Adv.
Mr. Afsar Nabi, Adv.

For Respondent(s) Mr. Ravi Prakash Mehrotra, Adv.
Mr. Sandeep Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed for by learned counsel for the respondent, counter affidavit be filed within four weeks hence. Rejoinder affidavit, if any, be filed within four weeks thereafrom.

List in the last week of July 2015 for final disposal.

(Gulshan Kumar Arora)
Court Master

(H.S. Paresher)
Court Master